

Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as Members of the General Council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations."

*The motion was adopted.*

14.35 hrs.

COUNCIL OF THE INDIAN  
INSTITUTE OF SCIENCE

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):  
On behalf of Shri S.R. Bommai, I beg to move :

"That in pursuance of clauses 9 (i) (e) of the scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of clause 9 (i) (e) of the scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

14.36 hrs.

NATIONAL SHIPPING BOARD

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) On behalf of Shri T.G. Venkatraman, I beg to move :

"That in pursuance of Section 4 (2) (a) of the Merchandising Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as Members of the National Shipping Board, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 4 (2) (a) of the Merchandising Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as Members of the National Shipping Board, subject to other provisions of the said Act."

*The motion was adopted.*

14.36½ hrs.

NATIONAL WELFARE BOARD FOR SEAFARERS

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) On behalf of Shri T.G. Venkatraman, I beg to move :

"That in pursuance of Rule 4 (i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as Member of the National Welfare Board, for Seafarers, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Rule 4 (i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as Member of the National Welfare Board, for Seafarers, subject to other provisions of the said Act."

*The motion was adopted.*